

The Anomalies Committee Report in respect of Industrial Defence Employees was accepted by the Government on 14th October, 1984 with the modification that its Report would be given prospective effect with effect from 15th October, 1984 in accordance with the established policy of the Government. Consequently, the All India Defence Employees Federation withdrew their strike notice.

(d) and (e). The matter is under examination.

[Translation]

Import of Oil

6443. SHRI SHANTI DHARIWAL : Will the Minister of PETROLEUM be pleased to state;

(a) the country-wise quantity of oil proposed to be imported by India during 1985-86;

(b) whether Union Government have ascertained that there are many countries in addition to these countries which are willing to supply oil to India at cheaper rates;

(c) whether Government propose to negotiate with such countries for the purchase of oil from them; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) Contracts for 1985 have been concluded/are being negotiated for import of crude oil as indicated below :

Countries	Million Tonnes
Iraq	2.5
Iran	2.0
Saudi Arabia	2.0
USSR	3.5
UAE	0.5
Nigeria	0.125
Oman	0.5

(b) Government is not aware of any country willing to supply oil below the offi-

cial selling prices.

(c) and (d). Such offers will be considered if the crude oil is suitable to our requirements and other terms are to our advantage.

[English]

Pensionary Benefits to Staff of the Schools Run by F. A. C. T. Udyogmandal, Kerala

6444. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that the staff of the Schools run by F.A.C.T. Udyogamandal, Kerala are not given the same facilities with regard to pensionary benefits, etc. as are being presently enjoyed by the F.A.C.T. employees and the staff hospitals run by F.A.C.T.;

(b) if so, the reasons thereof;

(c) whether any representation has been received from the staff of the schools in this respect; and

(d) if so; the steps being taken to redress their grievances ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) and (b). The Fertilizers And Chemicals Travancore Limited. (FACT) has reported that except for the staff in the aided schools for whom the company has to follow Kerala Education Service Rules, there is no difference in the retirement benefits between school staff and other company employees. While the employees of the hospital are governed by wage settlement entered into by the company with their Association, the staff in the schools are governed by administrative instructions. Following the Kerala Education Rules, the FACT has provided that the retirement age of teaching staff will be 55 years (extendable upto 58 years on yearly basis) and for non teaching staff 58 years whereas in the case of hospital employees, the superannuation age who were on the rolls of the company on 23.1.1978 is 60